

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NICE PROJECTS LIMITED

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor	NICE PROJECTS LIMITED
2.	Date of incorporation of Corporate Debtor	27/04/2004
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi India, under the Companies Act, 1956
4.	Corporate Identity No./Limited Liability Identification No. of the Corporate Debtor	U45201DL2004PLC126075
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: C-56A, KALKAJI NEW DELHI DL 110019 IN
6.	Insolvency commencement date in respect of corporate debtor	12th February, 2021 (Order received on 16.02.2021)
7.	Estimated date of closure of insolvency resolution process	11.08.2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sunita Umesh Reg No- IBBI/IPA-001/IP-P00080/2017-18/10165
9.	Address and e-mail of the interim resolution professional, as registered with the Board	M/s. UCC & Associates LLP, Chartered Accountants, 1315, Ansal Tower, 38 Nehru Place, New Delhi, Delhi, 110019 Email – sunita.umesh@uccglobal.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Office Address – B1/02, Palm Grove Villa, Ardee City Gate No. 1, Ardee City, Sector-52, Gurgaon-122011 Email – niceprojects.cirp@gmail.com
11.	Last date for submission of claims	27.02.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NOT APPLICABLE
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in (b) NOT APPLICABLE

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process of NICE PROJECTS LIMITED on 12th February, 2021 (order received on 16.02.2021).

The creditors of NICE PROJECTS LIMITED are hereby called upon to submit their claims with proof on or before 27th February, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sunita Umesh
Interim Resolution Professional

Reg No- IBBI/IPA-001/IP-P00080/2017-18/10165

Date: 17th February, 2021

Place: Gurugram